



TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)

SEVENTH SESSION
(16th March, 1994 to 5th May, 1994)

RESUME OF BUSINESS

Legislative Assembly, Secretariat
Madras-600 009.

PREFACE

This Publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its Seventh Session held from 16th March 1994 to 5th May 1994.

Madras-600 009,
Dated: 29th July 1994,

C.S. JANAKIRAMAN,
Secretary

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**TAMIL NADU LEGISLATIVE ASSEMBLY
TENTH ASSEMBLY - SEVENTH SESSION**

**RESUME OF BUSINESS TRANSACTED DURING
SESSION HELD FROM 16th MARCH 1994 TO 5th MAY 1994**

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I. SUMMONS

Summons for the Seventh Session of the Tenth Tamil Nadu Legislative Assembly were issued to Members on the 22nd February, 1994 in D.O. Letter No. 3159/91-1, TNLAS (B-I), Date: 22.2.1994.

II. DURATION OF THE MEETING

The Seventh Session of the Tamil Nadu Legislative Assembly commenced on the 16th March, 1994 and adjourned sine-die on the 5th May, 1994.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for 34 days during the period from the 16th March, 1994 to 5th May, 1994 on the following dates:--

16th March, 1994, 17th March 1994, 18th March 1994, 19th March 1994, 21st March 1994, 22nd March 1994, 23rd March 1994, 25th March 1994, 28th March 1994, 29th March 1994, 30th March 1994, 31st March 1994, 4th April, 1994, 5th April 1994, 6th April, 1994, 7th April, 1994, 8th April, 1994, 11th April, 1994, 13th April, 1994, 18th April, 1994, 19th April, 1994, 20th April, 1994, 21st April, 1994, 22nd April, 1994, 25th April, 1994, 26th April, 1994, 27th April, 1994, 28th April, 1994, 29th April, 1994, 30th April, 1994, 2nd May, 1994, 3rd May, 1994, 4th May, 1994 and 5th May, 1994.

It also met in the evening for 9 days on the following dates:--

8th April, 1994, 19th April, 1994, 20th April, 1994, 25th April, 1994, 26th April, 1994, 27th April, 1994, 28th April, 1994, 29th April, 1994 and 30th April, 1994.

In terms of hours, it sat for 181 hours and 4 minutes.

IV. PROROGATION

The Seventh Session of the Tenth Tamil Nadu Legislative Assembly was prorogued with effect from the 4th June, 1994 vide S.O. Ms. No. 116, Legislative Assembly Secretariat, dated the 6th June, 1994.

V. OBITUARY REFERENCES.

Nine obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:--

<i>Serial Number</i>	<i>Name</i> (2)	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference made in the House</i> (6)
(1)		(3)	(4)	(5)	
1.	Thiru K. Shanmugam	Virudhunagar	1953 to 1957	22nd October, 1993.	17th March, 1994
2.	Thiru K. Bokkai Gowder	Nilgiris General, Rural	1946 to 1951	9th January, 1994	Do
3.	Thiru C.T. Chidambaram	Karaikudi	1971 to 1976 1980 to 1984	16th January, 1994	Do
4.	Thiru M. Sundararajan	Virudhunagar	1977 to 1980 1980 to 1984	30th January, 1994	Do

<i>Serial Number</i>	<i>Name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference made in the House</i>
(1)	(2)	(3)	(4)	(5)	(6)
5.	Thiru T.D. Muthukumaraswamy Naidu	Tirukoilur General	1952-1957 1957-1961 (Lok Sabha)	9th February, 1994	Do
6.	Thiru C. M. Ambikapathy	Tiruvarur(SC)	1962 to 1967	15th March, 1994	22nd March, 1994
7.	Thiru A.J. Arunachalam	Gudiyatham General, Rural	1950 to 1952 1952 to 1954 1956 to 1962 (Council)	9th March 1994	4th April, 1994
8..	Thiru S. Muthulingam	Vandavasi(SC)	1962 to 1967 1967 to 1971	Do	5th April, 1994
9.	Thiru P.M. Munisamy Gounder	Krishnagiri	1957 to 1962 1967 to 1971	7th April 1994	13th April, 1994

All Members stood in silence for two minutes as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTION

On the 17th March 1994, Hon. Thiru R. Muthiah, Speaker Placed the following condolence Resolution before the House:--

"காஞ்சி மாமுனிவர் எனவும், காஞ்சிப் பெரியவர் எனவும், பரமாச்சாரியார் எனவும் அழைக்கப்பட்டு தெய்வீக சக்தியாகப் பலராலும் கருதப்பட்டு வந்த காஞ்சி காமகோடி பீடாதிபதி அருள்திரு சந்திரசேகரேந்திர சரஸ்வதி சங்கராச்சார்ய ஸ்வாமிகள் தமது 100-வது வயதில் 8.1.1994 அன்று சித்தி அடைந்த செய்தி, குறிப்பாக தமிழகத்திற்கும், பொதுவாக இந்தியத் துணைக் கண்டத்திற்கும், உலகின் பல பகுதியினருக்கும் பெரும் துயரம் அளிக்கும் செய்தியாகும். அவர்கள் தனது வாழ்நாளில் கடைப்பிடித்து வந்த எளிமையும், ஏழை, எளியோர், உயர்ந்தோர், தாழ்ந்தோர் என்ற எவ்வித பாகுபாடும் இன்றி அனைத்துத் தரப்பு மக்களையும் ஆதரித்து ஆசீர்வதித்த தன்மையும் எல்லோராலும் போற்றிப் பாராட்டப்பட்டவையாகும். காஞ்சி மடத்திலிருந்து அருள்பாலித்துவந்த ஆதிசங்கரர் வழிவந்தோரில் குறிப்பிட்டு சிறப்பாகக் கருதப்படும் சங்கராச்சாரியாராக வாழ்ந்து மறைந்தவர் ஆவார்.

சைவ ஆகமம், சில்பம், தமிழ் ஆராய்ச்சி, ஆழ்வார் நாயன்மார்களின் புகழைப் பரப்புதல், நீதிநெறிகளை வளர்த்தல், தமிழகமெங்கும் பல்வேறு திருக்கோயில்கள் பலவற்றுக்கு திருப்பணிகள் செய்தல், தெருக்கூத்து, வில்லிப்புத்தூரார் பாரதம், கம்ப இராமாயணம், திருப்பாவை-திருவெம்பாவை போன்ற காவியங்களை மக்களிடையே பரப்புதல், சிறைக் கைதிகளுக்கும் நீதி போதனை, வெள்ளம், புயல் போன்ற சமயங்களில் உதவி புரிதல், பண்டைய தமிழ் அறிஞர்களுக்குப் பாராட்டளித்தல், நாதஸ்வர கலைஞர்கள் போன்ற தமிழகத்திற்கே உரிய கலை விற்பன்னர்களை கௌரவித்தல், தேசிய ஒருமைப்பாட்டை வளர்த்தல், அனைத்துப் பிரிவினர்க்கும் பரிவு காண்பித்தல் ஆகியன அவரது ஆன்மீகப் பணிகளில் குறிப்பிடத்தக்கவையாகும்.

மேலும், நாடு சுதந்திரம் அடைவதற்கு ஆசி வழங்கியது, தானே கடைசிவரை கதராடை அணிந்தது, வரதட்சிணையை வெறுத்து ஆடம்பரமில்லாத திருமணங்களைச் செய்வித்தவை போன்றவை அவருடைய அருஞ்செயல்களில் குறிப்பிடத்தக்கவையாகும். இமயம் முதல் குமரிவரை விரிந்து, பரந்து கிடக்கும் நம் தாய் நாட்டின் பல பகுதிகளிலும் தொடர்ந்து பாத யாத்திரையாகத் தன் சுற்றுப்பயணத்தை அமைத்துக் கொண்டு மக்களை ஆசீர்வதித்த தன்மை வேறு எந்த ஆன்மீக பெருந்தகைக்கும் இல்லாது பரமாச்சாரியார் அவர்களுக்கே மட்டும் உரித்தான தனிச் சிறப்பாகும்.

அவருடைய இழப்பு ஆன்மீக உலகத்திற்கு ஈடுசெய்ய இயலாத ஒன்றாகும். தனது 100-வது வயதிலும் மனம் தளராது பொதுத் தொண்டாற்றி, ஆசிகளை வழங்கியது போற்றுதற்குரியதாகும். தன்னை சந்தித்து அளவளாவ வேண்டுமென்று விரும்பிய வெளிநாட்டவர்களையும் தன்பால் ஈர்த்து ஆசி வழங்கிய பெரும் சிறப்புக்குரியராகத் திகழ்ந்தார்கள். இவ்வாறான புகழுக்குரிய காஞ்சி மாமுனிவர் அவர்கள் சித்தி அடைந்தது குறித்து இந்தச் சட்டமன்றப் பேரவை ஆழ்ந்த கவலையையும், மிகுந்த வருத்தத்தையும் கொள்வதோடு, இப்பெரியவரை பிரிந்து வருந்தும் ஆன்மீகப் பெருமக்களுக்கும், அவர்பால் பற்றுக் கொண்டு பணியாற்றிய பேரன்பர்களுக்கும் தன் ஆழ்ந்த இரங்கலை இப்பேரவை தெரிவித்துக் கொள்கிறது".

The above Resolution was adopted nem con. and the House stood in silence for two minutes as a mark of respect to the deceased.

VII. GOVERNOR'S ADDRESS AND MOTION OF THANKS THEREUPON.

Dr. M. Channa Reddy, Governor of Tamil Nadu addressed the members of the Tamil Nadu Legislative Assembly assembled in the Legislative Assembly Chamber, Madras, at 10.00. a.m. on Wednesday, the 16th March, 1994.

Tamil Thai Vazhthu was played at the commencement and National Anthem was played at the end of the Governor's Address.

The Motion of Thanks to the Governor's Address was moved by Thiru V.K. Chinnasamy and seconded by Thiru K.P. Munusamy on the 17th March, 1994.

The discussion on the Motion of Thanks took place in the Assembly for four days, viz., 17th March 1994, 18th March 1994, 19th March, 1994 and 21st March 1994, Twenty-one Members took part in the discussion. The Hon. Chief Minister replied to the debate on the 21st March, 1994 and 22nd March, 1994.

29 Amendments to the Motions of Thanks were received, out of which 19 were admitted and rest of the amendments were disallowed. Thiru M. Sundaradoss moved the amendments standing in his name which were seconded by Thiru S. Daniel Raj, Thiru. V.K. Lakshmanan moved the amendments standing in his name which were seconded by Thiru K.R. Ramasamy and Thiru H.M. Raju moved the amendments standing in his name which were seconded by Thiru B. Ranganathan on the 19th March, 1994. At the end of the discussion on the Motion of Thanks the amendments moved by Thiru V.K. Lakshmanan and Thiru H.M. Raju were deemed to have been withdrawn as the members were not present at the time of voting. The amendments moved by Thiru M. Sundaradoss were also deemed to have been withdrawn as the member did not press it. Thereafter, the original Motion of Thanks to the Governor's Address was adopted by the House on the 22nd March, 1994.

VIII. PANEL OF CHAIRMEN

On the 17th March, 1994, Hon. Speaker announced in the House the following Panel of Chairmen for the Seventh Session of the Tenth Tamil Nadu Legislative Assembly:--

1. Thiru V.K. Chinnasamy
2. Thiru K. Munivenkatappan
3. Selvi L. Sulochana
4. Thirumathi Zeenath Sheriffudeen
5. Thiru V. Thambusamy
6. Thiru S.V. Shanmugam

IX. QUESTIONS

540 Starred Questions and One Short Notice Question were answered on the Floor of the House. Answers to 1500 Unstarred Questions were also placed on the Table of the House.

X. STATEMENT MADE BY MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During the period under Review, eight statements were made under rule 110 of the Tamil Nadu Legislative Assembly Rules on the following Matters of public importance:--

<i>Serial No.</i>	<i>Date</i>	<i>Statement made by</i>	<i>Subject:</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	17th March, 1994	Hon.Dr. J. Jayalalitha, Chief Minister	Removal of Sri Rama Anjaneya Temple and a mosque on the Highway at Chromepet.
2.	25th March, 1994	Do	Death of woman in police custody in Muthandikuppam Police Station, South Arcot-Vallalar District.
3.	29th March, 1994	Hon.Thiru Ku. Pa. Krishnan, Minister for Agriculture	Fixation of higher price to the farmers for sugarcane supplied to Seven Co-Operative Sugar Mills during 1993-94.
4.	31st March, 1994	Hon. Prof. K. Ponnusamy, Minister for Education	Closure of Schools having a strength less than 50 students.
5.	6th April, 1994	Hon. Dr. J. Jayalalitha, Chief Minister	Exemption of the buildings belonging to the educational institutions in Tamil Nadu from Property Tax.
6.	29th April, 1994	Do	The message conveyed to the Government of India regarding the necessity to continue the Coastal Guard Divisions in the costal areas of Tamil Nadu.
7.	2nd May, 1994	Hon. Thiru M. Chinnasamy, Minister for Industries	Agreement arrived between the Management and the labourers of Sugar Mills.
8.	3rd May, 1994	Hon. Dr. J. Jayalalitha, Chief Minister	Sanction of D.A. to the State Government Employees with effect from 1-1-1994.

XI. STATEMENT MADE BY MINISTER UNDER RULE 111 OF TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period under review only one statement was made under Rule 111 of the Tamil Nadu Legislative Assembly Rules by Hon. Thiru Raama Veerpan, Minister for Food

on 5th April, 1994 correcting his statement made by him on the floor of the House on the 4th April, 1994, while replying to the discussion on Demand No.34-Civil Supplies.

XII. ADJOURNMENT MOTION

Only one notice of motion for adjournment of business of the House was brought before the House and Hon. Speaker withheld his consent to raise the same after hearing both the Member and the Hon. Minister Concerned.

<i>Date</i> (1)	<i>Name of Members</i> (2)	<i>Subject</i> (3)
11th April, 1994	Thiruvallur S.R. Balasubramanian (Leader of Opposition), Kumaradas, C. Gnanasekaran, Elamvazhuthi, V. Thambusamy and G. Palanisamy	Incident of robbery on 10-4-1994 at Noohiam on Tiruchy-Salem Highway.

XIII. CALLING ATTENTION STATEMENTS

48 Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:--

<i>Sl. NO.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
1	25th March, 1994	Thiru V.P. Chandrasekar	Hon. Minister for Public Works	Non-release of water to the I Zone of Parambikulam-Aliyar Project affecting cultivation in the ayacut area covered by it
2	Do	Thiru R.Singaram	Hon. Minister for Milk and Dairy Development	The dilapidated condition of the veterinary dispensary buildings at Peravoorani and Perumagaloor.
3.	28th March, 1994	Thiru C.Ramaswami	Hon. Minister for Transport	Stoppage of bus service between Moolakkadu and Serappattu in Sankarapuram Constituency for the past one year and eight months.
4	Do	Thiru R. Thangaraju	Hon. Minister for Public Works	Non-repairing of Ariyalur Sendurai Road in Andimadam Constituency which was damaged due to floods.
5	29th March, 1994.	Thiruvargal Mohamed Asif, S.Jayakumar Chief Government, Whip and Dr.M.P.Sekar.	Hon. Minister for Health	The need to renovate the mortuary at Royapettah, Government Hospital, Madras.

<i>Sl. NO.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
6	30th March, 1994	Thiru K.Thavasi	Hon. Minister for Labour,	Death of 6 persons in an accident in the Rajasree Sugar Mills, Vaigai dam in Andipatti Constituency, Periakulam Taluk, Madurai District on the 8th March 1994
7	31st March, 1994	Thiru. G.Palanisamy,	Hon. Minister for Labour,	Non-Payment of salary to 363 workers of the Steel Rolling Mills in Nagapattinam Quaid-e-Milleth District.
8	Do	Thiru T. Moorthy	Hon. Minister for Public Works	Hardship experienced by the fishermen in docking their boats due to damages in the check wall in the Pazhaiyaru fishing harbour in Sirkali Constituency.
9	4th April . 1994	Thiru R.MurugaihPandian	Hon. Minister for Public Works	The need to clear the sand accumulated in Ramanadhi Dam in Ambasamudram Constituency due to the recent flood.
10	Do	Dr. S.Sudararaj	Hon. Minister for Public Works	The need to provide as speed breaker on NH-49 at five point Road in Paramakudi Town limits in view of frequent accidents.

<i>Sl. NO.</i>	<i>Date on which the statement was made</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
(1)	(2)	(3)	(4)	(5)
11	5th April ,1994	Dr. (Tmt) S.Manimegalai on behalf of Tmt. K.Maria-Mul-Aasia	Hon. Minister for Handlooms and Textiles	Situation arising out of the continuous agitation in Karur and its surrounding in Tiruchirappalli District.
12	Do	Thiruvallargal N.R.Rajendran and S.Arumugam C.K.Thamizharasan	Hon Minister for Adi Dravidar Welfare.	Tense situation prevailing due to the mysterious death of a student in Government Nandanar Students Hostel, Chidambaram.
13	6th April 1994.	Thiruvallargal K.Thavasi and M.Periyaveeran	Hon. Minister for Agriculture	Grant of relief to Betal-vine cultivation affected by the floods in 1. Jayamangalam, Melamangalam and Vadugappatti Village in Andipatti Constituency; and 2. Periakulam, Thamaraikulam and Chinnarpatti Villages in Periakulam Constituency.
14	6th April, 1994	Thiru M. Sudaradoss	Hon. Minister for Education.	Extending "Thyagi" Pension to all those who had participated in the agitation in 1956 for separation of Kanyakumari District from Kerala State.
15	7th April, 1994.	Tmt. K. Maria-Mul - Aasia.	Hon. Minister for Public Works.	Non-release of water from Kudaganaru this affecting the Crops and coconut Plantation in Kudaganaru ayacut area in Aravakurichi Constituency.

<i>Sl. NO.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
16	Do.	Thiruvallargal C.Swaminathan S.Shanmuganathan and C. Kulandaivelu.	Hon. Minister for Labour.	Introduction of the scale system for weighing groundnut and rice in all the mills in Pudukottai District.
17	8th April, 1994	Thiru. K. Selvaraj	Hon. Minister for Transport.	Handing over the Coimbatore Ukkadam bus stand to the Coimbatore Corporation in order to undertake immediate repair works as it was in a very bad condition.
18	Do.	Thiru.R. Murugaiahpandian.	Hon. Minister for Public Works.	Non-opening of bridge built across the Thamiraparani River in Vikramasingapuram in Ambasamudram Constituency for the use of the general public.
19	11th April, 1994	Hon. Thiru S. Gandhirajan, Deputy Speaker and Thiru M. Periyaveeran.	Hon. Minister for Education.	Non-implementation of the Government's decision to shift the Mother Theresa University from Madras to Kodaikanal.
20	13th April, 1994	Dr. K. Gopal	Hon. Minister for Public Works.	Use of water let out for irrigation consequent on the regulator being damaged at Ambal Village across Arasalaru in the Sub-division of Executive Engineer, Nannilam.

<i>Sl. NO.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention of the Minister</i> (3)	<i>Minister who made the statement</i> (4)	<i>Subject</i> (5)
21.	18th April, 1994	Tmt. Zeenath Sherifudeen on behalf of Thiru R. Singaram.	Hon. Minister for Public Works.	Dilapidated condition of the bridge on the Kallanai Channel across Edayathi Highway in Peravoorani Constituency.
22.	Do.	Thiru T. Vedyappan	Hon. Minister for Milk and Dairy Development.	Non-Commissioning of a Milk Chilling plant at Polur in Thiruvannamalai Sambuvarayar District despite having been recommended by the District Development Council.
23.	19th April, 1994	Thiru K.K. Chinnappan	Hon. Minister for Revenue.	Compulsory collection of Tax by officials from the people of flood affected areas in spite of Government announcement providing relief measures such as waiver of land and water tax and conversion of co-operative loans as long term loans to the people of Udayarpalayam Taluk.
24.	19th April, 1994	Thiru O.S. Amarnath	Hon. Minister for Public Works.	Hardship experienced by the public in Madurai City due to power fluctuation resulting in frequent power cuts.
25.	20th April, 1994	Thiru T. Veliah	Hon. Minister for Transport.	Discontinuance of operation of Kattabomman Transport Corporation Bus plying from Highground to Vallabankottai and Narayana Ammalpuram in Tirunelveli Constituency.

<i>Sl. NO.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention of the Minister</i> (3)	<i>Minister who made the statement</i> (4)	<i>Subject</i> (5)
26.	20th April 1994	Thiru K. Selvaraj	Hon. Minister for Housing and Urban Development.	Dilapidated condition of several Housing Board flats in Selvapuram of Kempatti Colony in Coimbatore.
27.	21st April 1994	Thiru T.K. Radhadrishnan and Dr. M. Kalirajan.	Hon. Minister for Health.	Non-functioning of the operation theatre in the Government Hospital, Thirumangalam Taluk.
28.	Do.	Thiruvallargal G. Palanisamy and S. Thirunavukkarasu.	Hon. Minister for Backward Classes and Fisheries.	Shooting of fisherman by one Arumugam, belonging to Kottaipattinam in Pudukkottai District by the Srilanka Navy.
29.	22nd April 1994	Thiru K. Selvaraj	Hon. Minister for Public Works.	The need to renovate the Periyanaicken Palayam Bridge, Mathampalayam Bridge and Pilichi Bridge Mettupalayam Road, in the Coimbatore District.
30.	22nd April 1994	Thiru A. Papa Sundaram.	Hon. Minister for Local Administration.	Non-construction of Bus Stand in Kulithalai Town Panchayat for a long time.
31.	26th April 1994	Thiru O.S. Amarnath	Hon. Minister for Health.	Non functioning of "C.T. Scan" at the Rajaji Government Hospital in Madurai.

<i>Sl. NO.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>	<i>(5)</i>
32.	Do.	Thiruvallargal V.Thambusamy and G. Palanisamy	Hon. Minister for Education.	for Agitation by the Headmasters of High Schools and Higher Secondary Schools in Tamil Nadu from 28th March 1994 in front of the Directorate of School Education, demanding enhancement of pay and other concession.
33.	27th April 1994	Thiru K. Selvaraj	Hon. Minister for Housing and Urban Development.	The need to repair the houses of the sanitary Workers in Ukkadam area of Coimbatore District.
34.	Do.	Thiru S. Shanmuganathan.	Hon. Minister for Education.	for The hardship experienced by the students due to the inadequate building facilities available in the Government High School in the Vettanviduthi of Alangudi Constituency.
35.	28th April 1994	Thiru T.K. Radhakrishnan and Dr. M. Karuppuswamy.	Hon. Minister for Revenue.	Non payment of compensation to the family members died in the land slide in Coonoor.
36.	28th April 1994	Thiru G. Palanisamy	Hon. Minister for Local Administration.	for Construction of a new building for the Kurumbal High school in Thiruthuraipoondi panchayat Union of Nagapattinam Quaid-e-Milleth district as the school is functioning in thatched huts.

<i>Sl. NO.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention of the Minister</i> (3)	<i>Minister who made the statement</i> (4)	<i>Subject</i> (5)
37.	29th April 1994	Dr. A. Sridharan	Hon. Minister for Forests.	Termination of the services of temporary workers employed in the Tamil Nadu Tea Plantation Corporation (TANTEA) at Valparai.
38.	29th April 1994	Thiru C. Gnanasekaran.	Hon. Minister for Education.	Non provision of drinking water, Laboratory and Class room facilities in the Dhanabagyam Krishnasamy College for women in Vellore even after the taken over of the college temporarily by the Government.
39.	30th April 1994	Thiru K. Kandasamy	Hon. Minister for Industries.	Public being affected by various diseases due to the flow of the effluent of Sago Industry in Thalaivasal area into Vasishta river and that of Thammampatti area into Sweda river in Salem District.
40.	Do.	Thiru . O.S. Amarnath	Hon. Minister for Industries.	Pollution of the environment by the effluent and smoke from T.V.S. Rubber factory in Madurai District.
41.	2nd May 1994	Thiru R. Murugaiahpandian.	Hon. Minister for Public Works.	Reconstruction of the Mundanthurai bridge in Ambasamudram Constituency washed away completely by the floods last year.

<i>Sl. NO.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention of the Minister</i> (3)	<i>Minister who made the statement</i> (4)	<i>Subject</i> (5)
42.	Do.	Thiru S. Andi Thevar	Hon. Minister for Backward Classes and Fisheries.	Non inclusion of Kallar, Maravar and Agamudaiyar communities in the list of Backward Classes in accordance with the Mandal Commission recommendations.
43.	3rd May 1994	Thirumathi K. Maria-Mul-Aasia and Thiru K. Selvaraj	Hon. Minister for Finance.	Unlawful sale of "Single digit" raffle tickets in Hosur in Dharmapuri District and in certain other areas in Tamil Nadu.
44.	Do.	Thiru M. Polur Varadhan on behalf of Thiru S. Alagiri.	Hon. Minister for Adi-Dravidar Welfare.	Tense situation prevailing in Veyyalur Village, Chidambaram Taluk, South Arcot Vallalar District due to some problem in the road leading to the burial ground of Adi Dravidars.
45.	4th May 1994	Thiru R. Appu Nadesan.	Hon. Minister for Local Administration.	Supply of drinking water once in eight days from the Mukkoodal reservoir to Nagercoil Municipal areas in Kanniyakumari District.
46.	Do.	Thiru K. P. Raju	Hon. Minister for Adi-Dravidar.	The dilapidated condition of the houses constructed by "THADCO" at Nagarajapuram in Perur Constituency, Coimbatore District.

<i>Sl. NO.</i>	<i>Date on which the statement was made.</i>	<i>Name of the member who called the attention of the Minister</i> (3)	<i>Minister who made the statement</i> (4)	<i>Subject</i> (5)
47.	5th May 1994	Thirumathi J. Logambal.	Hon. Minister for Health.	The situation arising out of non-opening of Primary Health Centre till date at Kumuloor despite sufficient land and building having been provided and also payment made to the tune of Rs. 10,000 in 1986.
48.	Do.	Thiruvallargal B. Ranganathan and D. Sudarsanam	Hon. Minister for Public Works.	Non-laying of approach road for using Palavanthangal Railway subway which was constructed at a cost of some lakhs.

Besides this, on the 5th May, 1994, Seventy-nine Call Attentions Motions on matters of urgent public importance along with statements thereon were also laid on the Table of the House by the Hon. Ministers concerned.

XIV LEGISLATIVE BUSINESS

During the period, 32 bills were introduced and all the 32 bills were considered and passed, The details are as follows:-

<i>Serial Number (1)</i>	<i>Title of the Bill (2)</i>	<i>Date of Introduction (3)</i>	<i>Date of Considerations and passing. (4)</i>
1.	The Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Amendment Bill, 1994 (L.A. Bill No. 6 of 1994).	29th March 1994	31st March 1994
2.	The Tamil Nadu Appropriation Bill, 1994 (L.A. Bill No.7 of 1994)	30th March 1994	Do.
3.	The Tamil Nadu Appropriation (Vote on Account) Bill, 1994 (L.A. Bill No. 8 of 1994).	31st March 1994	Do.
4.	The Tamil Nadu Appropriation (No.2) Bill, 1994 (L.A. Bill No.9 of 1994).	7th April 1994	8th April 1994
5.	The Tamil Nadu Panchayats Bill, 1994 (L.A. Bill No.10 of 1994).	18th April 1994	19th April 1994
6.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendments Bill, 1994. (L.A. Bill No.11 of 1994).	19th April 1994	3rd May 1994
7.	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1994. (L.A.Bill No. 12 of 1994)	25th April 1994	4th May 1994
8.	The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1994. (L.A.Bill No.13 of 1994)	Do.	Do.

<i>Serial Number</i> (1)	<i>Title of the Bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of Considerations and passing.</i> (4)
9.	The Tamil Nadu Public Property (Prevention of Damage and Loss) Amendment Bill, 1994 (L.A.Bill No.14 of 1994)	29th April 1994	Do.
10.	The Provincial Small Cause Courts (Tamil Nadu Amendment) Bill, 1994 (L.A. Bill No.15 of 1994)	Do.	Do.
11.	The Tamil Nadu Compulsory Elementary Education Bill, 1994. (L.A. Bill No. 16 of 1994)	Do.	Do.
12.	The Tamil Nadu Payment of Salaries (Amendment) Bill, 1994. (L.A. Bill No. 17 of 1994)	2nd May 1994	5th May 1994
13.	The Tamil Nadu Payment of Salaries (Second Amendment) Bill, 1994. (L.A. Bill No. 18 of 1994)	Do.	Do.
14.	The Tamil Nadu Borstal Schools (Amendment) Bill, 1994 (L.A. Bill No. 19 of 1994)	Do.	4th May 1994
15.	The Tamil Nadu District Municipalities (Amendment) Bill, 1994 (L.A. Bill No. 20 of 1994)	Do.	Do.
16.	The Tamil Nadu Municipal Corporation Laws (Amendment and Special Provision) Bill, 1994. (L.A. Bill No. 21 of 1994)	Do.	Do.

<i>Serial Number</i> (1)	<i>Title of the Bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of Considerations and passing.</i> (4)
17.	The Tamil Nadu Appropriation (No.3) Bill, 1994. (L.A. Bill No.22 of 1994)	Do.	3rd May 1994
18.	The Tiruchirappalli City Municipal Corporation Bill, 1994. (L.A. Bill No. 23 of 1994)	3rd May 1994	5th May 1994
19.	The Tirunelveli City Municipal Corporation Bill, 1994 (L.A. Bill No. 24 of 1994)	Do.	Do.
20.	The Salem City Municipal Corporation Bill, 1994 (L.A. Bill No.25 of 1994)	Do.	Do.
21.	The Tamil Nadu Water Supply and Drainage Board (Amendment) Bill, 1994. (L.A. Bill No. 26 of 1994)	3rd May 1994	5th May 1994
22.	The Madras Metropolitan Water Supply and Sewerage (Amendment) Bill, 1994. (L.A. Bill No. 27 of 1994)	Do.	Do.
23.	The Tamil Nadu Municipal Laws (Amendment) Bill, 1994 (L.A. Bill No. 28 of 1994)	Do.	Do.
24.	The Tamil Nadu Motor Vehicles Taxation (Second Amendment) Bill, 1994. (L.A. Bill No. 29 of 1994)	4th May 1994	Do.

<i>Serial Number</i> (1)	<i>Title of the Bill</i> (2)	<i>Date of Introduction</i> (3)	<i>Date of Considerations and passing.</i> (4)
25.	The Tamil Nadu Electricity (Taxation on Consumption) Amendment Bill, 1994 (L.A. Bill No. 30 of 1994)	Do.	Do.
26.	The Tamil Nadu Oil palm (Regulation of Production and Processing) Bill, 1994. (L.A. Bill No.31 of 1994)	Do.	Do.
27.	The Tamil Nadu General Sales Tax (Amendment) Bill, 1994. (L.A. Bill No. 32 of 1994)	Do.	Do.
28.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1995. (L.A. Bill No. 33 of 1994)	Do.	Do.
29.	The Tamil Nadu Entertainments Tax (Amendment) Bill, 1994. (L.A. Bill No. 34 of 1994).	Do.	Do.
30.	The Tamil Nadu Entertainments Tax (Second Amendment) Bill, 1994. (L.A. Bill No. 35 of 1994).	Do.	Do.
31.	The Tamil Hindu Religious and Charitable Endowments (Third Amendment) Bill, 1994. (L.A. Bill No. 36 of 1994)	Do.	Do.
32.	The Tamil Nadu Hindu Religious and Charitable Endowments (Fourth Amendment) Bill, 1994. (L.A. Bill No. 37 of 1994)	Do.	Do.

XV. FINANCIAL BUSINESS

(1) The Budget for the year 1994-95 was presented to the Legislative Assembly by Hon'ble Dr. V.R. Nedunchezhiyan, Minister for Finance on the 23rd March 1994.

The General Discussion on the Budget took place for 5 days on the following dates:-

25th March, 1994, 28th March, 1994, 29th March, 1994, 30th March, 1994 and 31st March, 1994.

The Hon'ble Minister for Finance replied to the Debate on the 31st March, 1994.

Discussion on the Voting of Demands for Grants took place on the following dates:-

4th April 1994, 5th April 1994, 6th April 1994, 7th April 1994, 8th April 1994, 11th April 1994, 13th April 1994, 18th April 1994, 19th April 1994, 20th April 1994, 21st April 1994, 22nd April 1994, 25th April 1994, 26th April 1994, 27th April 1994, 28th April 1994, 29th April 1994, 30th April 1994, and 2nd May 1994.

Voting on Demands for Grants lasted for 19 days from 4th April 1994 to 2nd May, 1994.

Out of 4,036 Cut Motions received 3, 253 were admitted of which only 106 were actually moved in the House. After the discussion on the Demands were over, the Cut Motions were either withdrawn or deemed to have been withdrawn by leave of the House. All the 61 Demands for Grants were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure.

The Tamil Nadu Appropriation (No. 3) Bill, 1994 (L.A. Bill No. 22 of 1994) relating to the Budget for the year 1994-95 was introduced in the Assembly on 2nd May, 1994 and was considered and passed on the 3rd May, 1994.

(2) On 30th March, 1994, Hon'ble Minister for Finance laid on the Table of the House, the Demands for Advance Grants (Vote on Account) for the year 1994-95. On the 31st March 1994, Hon. Minister for Finance moved the Demands for Advance Grants (Vote on Account) for the year 1994-95, and it was put and carried and grants were made. The Appropriation Bill relating to the Advance Grants (Vote on Account) i.e. The Tamil Nadu Appropriation (Vote on Account) Bill, 1994 (L.A. Bill No. 8 of 1994) was introduced on the 31st March 1994. The same was taken up for consideration on 31st March 1994 and passed on the same day.

(3) On the 28th March 1994, the Hon. Minister for Finance presented to the Assembly the Final Supplementary Statement of Expenditure for the year 1993-94. On the 30th March 1994 the demands for Grants for Final Supplementary Estimates for 1993-94 were put to vote and carried. The Appropriation Bill relating to Final Supplementary Statement of Expenditure for 1993-94 i.e. the Tamil Nadu Appropriation Bill, 1994 (L.A. Bill No. 7 of 1994) was introduced on the 30th March 1994. The same was taken up for consideration on the 31st March 1994 and passed on the same day.

(4) On the 6th April 1994, the Hon. Minister for Finance presented to the Assembly the Demands for Grants for excess Expenditure for the year 1985-86. On the 7th April 1994 all demands for Grants were put to vote and carried without discussion.

The Appropriation Bill relating to the Demands for Grants for Excess Expenditure i.e., the Tamil Nadu Appropriation (No. 2) Bill, 1994 (L.A. Bill No. 9 of 1994) was introduced on the 7th April 1994. The same was considered and passed on the 8th April 1994.

XVI. GOVERNMENT RESOLUTION

On the 20th April 1994 Hon. Dr. J. Jayalalitha, Chief Minister moved the following Resolution.

"இந்திய அரசின் உள்துறை அமைச்சகம், தமிழக அரசின் வேண்டுகோளுக்கிணங்க, தமிழீழ விடுதலைப்புலி இயக்கத்தின் மூலம் இந்திய நாட்டில் வன்முறை மற்றும் ஆயுதக் கலாச்சாரம் போன்றவை தலைதூக்கா வண்ணம் செய்திட, 1967-ஆம் ஆண்டு சட்டப் புறம்பான நடவடிக்கைகள் (தடுப்புச்) சட்டத்தின் கீழ் (37/67), இவ்வியக்கத்தினை ஒரு "சட்டப் புறம்பான ஓர் அமைப்பு" என்று 1992-ஆம் ஆண்டு மே திங்கள் பதினான்காம் நாளன்று வெளியிட்ட எஸ்.ஓ. 330 (ஈ) எண்ணுள்ள தனது அறிவிக்கையில் அறிவித்துள்ளது.

இவ்வறிவிப்பினைத் தொடர்ந்து, இத் தடை ஆணை 1992-ஆம் ஆண்டு மே மாதம் பதினான்காம் தேதி முதல் 1994 ஆம் ஆண்டு மே மாதம் பதினான்கு தேதி வரை இரண்டு ஆண்டுகள் நடைமுறையில் இருக்கும்.

இந்திய அரசின் 14-5-1992 நாளிட்ட அறிவிக்கையில் குறிப்பிடப்பட்டுள்ள, தமிழீழ விடுதலைப்புலி இயக்கத்தின் நோக்கங்கள் மற்றும் அதன் செயல்பாடுகளில் இத்தடையாணைக்குப் பிறகும் எந்தவித மாற்றமும் ஏற்படவில்லை. தமிழீழ விடுதலைப்புலி இயக்கத்தினரின் நோக்கங்களும், செயல்பாடுகளும் இந்திய நாட்டின் ஒருமைப்பாட்டிற்கும், இறையாண்மைக்கும் தொடர்ந்து ஊறு விளைவிப்பதாகவே உள்ளது.

தமிழீழ விடுதலைப்புலி இயக்கத்தினை ஓர் சட்டப்புறம்பான அமைப்பு என்று அறிவித்ததற்கான காரணங்கள் எவ்விதத்திலும் வலுவழிக்கவில்லை. தமிழக அரசு எடுத்த பல்வேறு தீவிர நடவடிக்கைகளின் பயனாக இவ்வியக்கம் தனது செயல்பாட்டிற்கான ஆதாரங்களைத் தமிழகத்தில் முற்றிலுமாக இழந்து நிற்பினும், அது தன் இழந்து போன செயல் திறனை மீண்டும் நிலைநாட்டிடவும், தொலை தொடர்பு சாதன வசதி உள்ளிட்ட ஏனைய பிற வசதிகளை மீண்டும் ஏற்படுத்திக் கொள்ளும் பொருட்டும், தமிழகத்தில் உள்ள ஆதரவாளர்கள் மூலம் தனது கொடிய குறிக்கோள்களை அடைய இடையறா முயற்சி செய்கிறது.

நாட்டின் இறையாண்மை, உள்நாட்டுப் பாதுகாப்பு மற்றும் ஒருமைப்பாட்டினைக் கட்டிக் காத்திடவும், வன்முறை மற்றும் ஆயுதக் கலாச்சாரம் பரவாமல் தடுத்திடவும், தமிழக அரசு இந்திய அரசின் உள்துறை செயலகத்தை 1967-ஆம் ஆண்டு சட்டப்புறம்பான நடவடிக்கைகள் (தடுப்புச்) சட்டத்தின் கீழ் தமிழீழ விடுதலைப்புலி இயக்கத்தினை ஓர் சட்டப்புறம்பான அமைப்பு என 1994-ஆம் ஆண்டு மே திங்கள் 14-ஆம் நாள் முதல் தொடர்ந்து இரு ஆண்டுகள் தடையாணை பிறப்பிக்கக் கூறி தகுந்த ஆதாரங்களுடன் 28-1-1994 அன்று கோரியுள்ளது. இந்திய அரசின் உள்துறை அமைச்சகம் கேட்டுக் கொண்டதற்கிணங்க கூடுதல் ஆவணங்களை மாநில அரசு அனுப்பியுள்ளது.

தமிழீழ விடுதலைப்புலிகளின் நடவடிக்கைகள் இந்தியாவின் இறையாண்மைக்கும், ஒருமைப்பாட்டிற்கும் ஊறு விளைவிப்பது தெளிவாகத் தெரிகிறது. இந்திய நாட்டின் இறையாண்மைக்கும், பொது அமைதிக்கும் பங்கம் விளைவிக்கும் வகையில், நாட்டின் பல மாநிலங்களில் இயங்கி வரும் தீவிர வாத அமைப்புக்களோடு, குறிப்பாக ஆந்திர மாநிலத்தில்

உள்ள பீப்பல்ஸ் வார் குரூப் நக்சலைட்டுக்களுடனும், அசாம் மாநிலத்தில் உள்ள உல்ஃபா அமைப்பினரோடும், பஞ்சாப் மாநிலத்தில் உள்ள பயங்கரவாதிகளோடும், காஷ்மீரத்திலுள்ள பிரிவினைவாதிகளான ஜே.கே.எல்.எஃப். உடனும் தொடர்பு வைத்து, அவர்களுக்கெல்லாம் ஆயுத விநியோகம் செய்து வருவதை மத்திய அரசே ஏற்கனவே பல்வேறு சமயங்களில் அறிவித்து வந்துள்ளதிலிருந்து. இந்திய நாட்டிற்கு எந்த அளவு எதிரான அமைப்பு இது என்பது புலனாகும். எனவே தமிழீழ விடுதலைப்புலிகளின் இயக்கத்தை ஒரு சட்டப்புறம்பான அமைப்பு என்று, 1967-ஆம் ஆண்டு சட்டப்புறம்பான நடவடிக்கைகள் (தடுப்புச்) சட்டத்தின் கீழ் அறிவிக்க தேவையான நடவடிக்கைகள் எடுக்க வேண்டியது இந்திய அரசின் முழுப் பொறுப்பாகும். மாநில அரசின் சட்ட வரம்பிற்குள் வரையறுக்கப்பட்ட எந்தவொரு சட்டங்களும், அந்த மாநிலத்தின் எல்லைக்குள் மட்டுமே பயன்படுத்தத்தக்கது. ஆனால், தமிழீழ விடுதலைப்புலிகளின் அச்சுறுத்தலோ தேசிய அளவில் பாதிப்பு ஏற்படுத்தக் கூடியது.

இன்றைய நிலையில் தமிழக அரசின் எந்த சட்டப்பிரிவில் கீழும் இத்தகைய அமைப்புக்களை சட்டப்புறம்பான அமைப்பு என அறிவிக்க முடியாத நிலைமை உள்ளதாலும், இந்திய அரசு தான் இதில் நடவடிக்கை எடுக்க முடியும் என்பதை வற்புறுத்த வேண்டி உள்ளது.

தமிழக மக்கள், இந்திய நாட்டின் இறையாண்மை மற்றும் ஒருமைப்பாட்டினைக் காக்க வேண்டி தங்கள் எண்ணங்களையும் உணர்வுகளையும் பன்முறை வெளிப்படுத்தியுள்ளனர். இந்திய நாட்டின் ஒருமைப்பாட்டிற்கும் இறையாண்மைக்கும் ஊறு விளைவிக்கக் கூடிய எந்தவொரு நடவடிக்கைக்கும், அவர்கள் தங்கள் கடுமையான எதிர்ப்புக்களை வெளிப்படுத்தியுள்ளனர். இவ்வணர்வுகளை பிரதிபலிக்கும் வகையில், 14/5/1994 முதல் மேலும் இரண்டு ஆண்டுகளுக்கு தமிழீழ விடுதலைப்புலி இயக்கம் ஒரு சட்டப் புறம்பான அமைப்பு என தடையாணை விதிக்க, 1967 ஆம் ஆண்டு சட்டப்புறம்பான நடவடிக்கைகளை (தடுப்புச்) சட்டத்தின் கீழ் எல்லாவித சட்டப்பூர்வமான நடவடிக்கைகளை மேற்கொள்ள வேண்டுமென தமிழக சட்டப்பேரவை இந்திய அரசைக் கேட்டுக்கொள்கிறது".

English Version--

"The Ministry of Home Affairs, Government of India, New Delhi, in its Notification No. S.O. 330 (E), dated 14th May 1992, declared the Liberation Tigers of Tamil Eelam as an 'unlawful association' to prevent violence and spreading of gun culture under the Unlawful Activities (Prevention) Act, 1967 (Act 37/1967) in pursuance of the request made by the Government of Tamil Nadu.

Following the Notification issued by the Government of India, the order banning the Liberation Tigers of Tamil Eelam as an unlawful association will be in force for a period of three years i.e. from 14th May 1992 to 14th May 1994.

Even after the ban, the objectives and activities of the Liberation Tigers of Tamil Eelam which were mentioned in the Notification of the Government of India, dated 14th May 1992, have not undergone any change. There is a continuing threat to the sovereignty and territorial integrity of India on account of the objectives and activities of the Liberation Tigers of Tamil Eelam.

The materials which formed the basis for declaring the Liberation Tigers of Tamil Eelam as an unlawful association have not lost any relevance in any manner. Though as a result of various stringent measures taken by the Government of Tamil Nadu, the Liberation Tigers of Tamil Eelam has completely lost its supporting base in Tamil Nadu, the facts remain that the Liberation Tigers of Tamil Eelam has been striving hard to regain its lost base in Tamil Nadu in order to restore supply/communication channels with the help of sympathisers in Tamil Nadu, with the sole purpose of fulfilling its nefarious objectives.

In the interests of the sovereignty and territorial integrity of the Nation, the maintenance of internal security and the prevention of the spread of gun culture and violence, the Tamil Nadu Government has requested the Ministry of Home affairs, Government of India on 28th January, 1994 with necessary supporting materials to continue to impose the ban on Liberation Tigers of Tamil Eelam under the Unlawful Activities (Prevention) Act, 1967 for a further period of two years with effect from 14th May, 1994. All additional materials required by the Ministry of Home Affairs, Government of India have also been furnished by the State Government.

The activities of the Liberation Tigers of Tamil Eelam are clearly intended to bring about disruption of the sovereignty and territorial integrity of India. From the fact that the Central Government has, on many occasions, been acknowledging that the Liberation Tigers of Tamil Eelam, with a view to adversely affect the sovereignty of India and public order, has been in close touch with many terrorist groups functioning in many states, particularly the people's War Group naxalites in Andhra Pradesh, the ULFA Organisation in Assam State the terrorists in Punjab State and secessionists group namely JKLF in Kashmir and has been distributing arms to them, it is evident how anti Indian the Liberation Tigers of Tamil Eelam is. Therefore the responsibility to take necessary steps to declare Liberation Tigers of Tamil Eelam as unlawful association under the Unlawful activities (Prevention Act 1967) rests wholly with the Government under any State Law will only have its applicability within the jurisdiction of that State Whereas the threat posed by the Liberation Tigers of Tamil Eelam is likely to cause great harm at the National level, it is also necessary to emphasize that, today as matter stand, it is not possible to declare such associations as unlawful under the existing State Law and that only the Government of India take necessary action.

The people of Tamil Nadu have, more than once, demonstrated their strong feelings and sentiments for the protection of the sovereignty and territorial integrity of India. They have expressed strong resentment against any activity which will pose a threat to the sovereignty and territorial integrity of India. Echoing these feelings and sentiments the Tamil Nadu Legislative Assembly hereby resolves to request the Government of India to take all immediate legal steps to ensure that the Liberation Tigers of Tamil Eelam continues to be declared as an Unlawful Association under the Unlawful Activities (Prevention) Act, 1967 (Act 37/1967) for a further period of two years with effect from 14th May, 1994."

Thiruvallargal V. Thambusamy. D. Palanisamy, Elamvazhuthi, C.K. Tamilarasan, S. V. Shanmugam and K. Selvaraj took part in the discussion.

The Hon. Chief Minister replied to the debate.

The Resolution was then put to vote of the House and adopted *nem con*.

XVII. GOVERNMENT MOTIONS

(1) On the 19th March 1994 Hon. Dr. V.R. Nedunchezhiyan. Minister for Finance (Leader of the House) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 21st March, 1994 and the House do resolve to transact Government business."

The motion was adopted *nem con*.

(2) On the 22nd March, 1994 Hon. Dr. V.R. Nedunchezhiyan' Minister for Finance (Leader of the House) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 23rd March 1994 and the House do resolve to transact Government business".

The motion was adopted *nem con.*

(3) On the 30th March, 1994 Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rule which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 31st March 1994 and the House do resolve to transact Government business."

The motion was adopted *nem con.*

(4) On the 31st March 1994 Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation (Vote on Account) Bill, 1994 (L.A. Bill No. 7 of 1994) be taken up for consideration and passing to-day (31-03-1994) itself:.

The motion was put to vote and carried unanimously.

(5) On the 6th April, 1994 Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 7th April, 1994 and the House do resolve to transact Government business."

The motion was adopted *nem con.*

(6) Election of Sixteen Members to the Committee on Estimates.

On the 13th April 1994, Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance, (Leader of the House), moved following motion:-

"That with reference to Rule 195 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker to elect sixteen Members to be Members of the Committee on Estimates for the year 1994-95".

The motion was put to Vote and carried.

(7) Election of Sixteen Members to the Committee on Public Accounts.

On the 13th April, 1994 Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance, (Leader of the House), moved the following motion:-

"That with reference to Rule 203 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon.Speaker, to elect sixteen Members to be Members of the Committee on Public Accounts for the year 1994-95".

The motion was put vote and carried.

(8) Election of Sixteen members to the Committee on Public undertakings:-

On the 13th April 1994 Hon.Dr. V. R. Nedunchezhiyan, Minister for Finance, (Leader of the House) moved the following motion:-

"That with reference to Rule 21 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker, to elect sixteen Members to be Members of the Committee on Public Undertakings for the year 1994-95".

The motion was put to vote and carried.

(9) Election of Fourteen Members to the Committee of Privileges.

On the 13th April,1994 Hon.Dr. V. R. Nedunchezhiyan, Minister for Finance, (Leader of the House) moved the following motion:-

"That with reference to Rule 227 of the Tamil Nadu Legislative Assembly Rules, this Assembly do proceed, on a date to be fixed by the Hon. Speaker to elect fourteen Members to be Members of the Committee of Privileges for the financial year 1994-95".

The motion was put to vote and carried.

(10) On the 18th April 1994 Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance, (Leader of the House) moved the following motion --

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 19th April, 1994 and House do resolve to transact Government business."

The motion was adopted nem con.

(11) On the 29th April 1994 Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answers' be suspended on 30th April 1994 and the House do resolve to transact Government business."

The motion was adopted nem con.

(12) On the 30th April 1994, Hon. Dr. V. R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That the Report of the Committee of Privileges on 'DINAKARAN' presented to the House on 30th April 1994 be taken into consideration under Rule 229 (b) of the Tamil Nadu Legislative Assembly Rules and that this House agrees with the recommendation contained in the Report under Rule 229 (d) of the Tamil Nadu Legislative Assembly Rules".

The motion was put to vote and adopted.

(13) On the 2nd May, 1994, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance, (Leader of the House), moved the following motion:-

"That this House to-day (2nd May 1994) rescind the motion agreeing to the recommendations contained in the Report the Committee of Privileges on the 'DINAKARAN' Daily presented to the House on 30th April 1994."

The motion was put to vote and adopted nem con.

(14) On the 5th May, 1994, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That this House withdraws the decision taken by the House on 2nd May 1994 to rescind the recommendation contained in the Report of the Committee of Privileges that the news Editor of Dinakaran be awarded a simple imprisonment of one week and which had been agreed to by the House earlier and that the editor be awarded a simple imprisonment for a week".

Thiruvallargal G. Palanisamy, V. Thambusamy. S. Daniel Raj and N. Panneerselvam took part in the discussion. The Hon. Leader of the House replied to the debate. Thereafter the motion was put to vote and carried.

(15) On the 5th May, 1994, Dr. V. R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:-

"That under Rule 25 (1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine-die".

The motion was put to vote and carried nem con.

XVIII. PRIVILEGE MATTERS

On the 26th April, 1994, Thirumathi Zeenath Sheriffudeen raised a matter of privilege under Rule 220 of the Assembly Rules that Thiruvallargal S. Balakrishnan, S. Peter Alphonse and S. Pannerselvam have used abusive language against her and also tried to assault her in the lobby as she was leaving the House.

Hon. Speaker said that there was a prima facie case of breach of privilege in the incident and therefore suo motu referred the matter under Rule 226 of the Assembly Rules to the Committee of Privileges for examination and report.

XIX. ANNOUNCEMENTS

(1) On the 21st March, 1994, Hon. Speaker informed the House about the interim stay granted by the Madras High Court on 21st March, 1994 on the Writ Appeal filed by Thiru. S. Ramachandran, M.L.A., challenging the ruling of the Hon. Speaker treating the Member as an 'Unattached' Member in the House.

(2) On the 5th April, 1994, Hon. Speaker announced in the House that he had received the following message from the Commissioner of Police, Madras.

"Thiru. R. Thamaraikani, M.L.A., (Independent Srivilliputtur Constituency) was arrested on 4th April 1994 at 23.30 hrs. at Government Estate, Madras-2 in D.7 Government Estate Police Station Crime No.23/94 under Section 448, 341, 337, 324 and 307 I.P.C. registered on the complaint of Thiru K.S. Rajagopal, Manager, Tamil Nadu Legislative Congress Party Office against him. He was produced before the Chief Metropolitan Magistrate, Egmore to-day at 6.00 hrs. with a request to remand him to judicial custody pending further investigation in the case. The Chief-Metropolitan Magistrate ordered to keep him in judicial remand till 19th April 1994. Accordingly he was lodged at Madras Central Prison at 7.00 hrs."

(3) On the 8th April, 1994, Hon. Speaker announced in the House that he had received the following message from the Superintendent, Central Prison, Madras:-

"எழும்பூர் 13/வது பெருநகர் நடுவர் நீதிமன்ற நிபந்தனையுடன் கூடிய பிணைப் பத்திரத்தின் பேரில், திரு. தாமரைக்கனி, சட்டமன்ற உறுப்பினர் சிறையிலிருந்து 8.4.1994 (இன்று) பிற்பகல் 1-30 மணி அளவில் விடுதலை செய்யப்பட்டார்".

(4) On the 13th April, 1994, Hon. Speaker announced in the House about the changes in the programme of the Assembly as per the decision taken by the Business Advisory Committee.

(5) On the 19th April, 1994, Hon. Speaker announced the House about the changes in the programme of the Assembly as per the decision taken by the Business Advisory Committee.

(6) On the 5th May, 1994, Honourable Speaker announced in the House that he was issuing a warrant to arrest the Editor of the Tamil Daily "Dinakaran" Thiru A. Muthupandian and lodge him in the Central Prison following the latest decision of the House reversing the earlier move to drop the issue.

He also announced that notices sent by the Madras High Court in the case filed by the Editor of the Tamil daily "DINAKARAN" to the Speaker, Deputy Speaker as Chairman of the Committee of Privileges and the Secretary, Legislative Assembly, would be ignored Privileges and the Secretary, Legislative Assembly would be ignored in keeping with the tradition of the Sovereignty of the Legislature, as the Assembly could not subject itself to the jurisdiction of the Court.

XX ELECTIONS TO THE STATUTORY BODIES

(1) On the 6th April, 1994, Hon. Speaker announced that the following Members have been duly elected to the Senate of the Tamil Nadu Dr. M.G.R. Medical University:

1. Dr. J. Parandhaman,
2. Thiru D. Sudarsanam.

(2) On the 5th May, 1994, Hon. Speaker announced that the following Member has been duly elected to the Board of Management of Tamil Nadu Veterinary and Animal Science University:

Dr. V. Purushothaman.

XXI. NAMING AND WITHDRAWAL OF MEMBERS

(1) On the 17th March, 1994, Hon. Speaker named Thiru C. Gnanasekaran and Thiru A. Sampath for obstructing the proceedings of the House and asked them to withdraw from the House. When they refused to do so, the Marshal was called in and the Members were evicted out of the House.

(2) On the 21st March 1994, Hon. Speaker named Thiru S. Thirunavukkarasu for disobeying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

(3) On the 30th March, 1994, Hon. Speaker named Thiru S.R. Balasubramoniyam, Leader of the Opposition, Thiru P.R.S. Venkatesan, Thiru S. Peter Alphonse and other members of the Indian National Congress present in the House at that time and asked them to withdraw from the House for consistently interrupting the proceedings of the House. When they refused to do so, the Marshal and the Watch and Ward were called in and the Members were removed from the House.

On the same day, Hon. Speaker also named Thiru S. Thirunavukkarasu for denying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House. Hon. Speaker then announced that though Thiru S. Thirunavukkarasu has been named twice in this session, he is allowing the Member to attend the proceedings as a gesture of magnanimity,

(4) On the 11th April, 1994, Hon. Speaker named Thiru S. Peter Alphonse and asked him to withdraw from the House for his misbehaviour in the House, The Member accordingly withdrawn from the House. Thereafter, the Hon. Speaker announced that as the member was named for the second time in the same session he should abstain from participating for the remainder of the session under Rule 120 of the Tamil Nadu Legislative Assembly Rules.

On the same day, Hon. Speaker also named Thiru Elamvazhuthi for obstructing the proceedings of the House and asked him to withdraw from the House, when he refused to do so, the Marshal was called in and the Member was whisked away from the House.

(5) On the 22nd April, 1994. Hon. Speaker named Thiru R. Thamaraiikkani for shouting and interrupting the proceedings of the House and asked him to withdraw from the House, when he refused to do so, the Marshal was called in and the Member was whisked away from the House.

(6) On the 25th April, 1994, Hon. Speaker named Thiru Elamvazhuthi for continuously defying the chair and asked him to withdraw from the House. When the member refused to do so, the Marshal was called in and the member was evicted from the House. Thereafter the Hon. Speaker announced that as Thiru Elamvazhuthi was named for the second time in the same session, he should abstain himself for the remainder of the session under Rule 120 of the Tamil Nadu Legislative Assembly Rules.

(7) On the 25th April, 1994, Hon. Speaker named Thiru S. Thirunavukkarasu and asked him to withdraw from the House for continuously obstructing the proceedings of the House. When the Member refused to do so, the Marshal was called in and the Member was evicted out of the House. Thereafter, the Hon. Speaker announced that as Thiru S. Thirunavukkarasu was named for the third time in the same session, he should abstain himself for the remainder of the session under Rule 120 of the Tamil Nadu Legislative Assembly Rules.

(8) On the 27th April, 1994, Hon. Speaker named Thiru C. Swaminathan for disturbing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted out of the House.

(9) On the 28th April, 1994, Hon. Speaker named Thiru P.V. Rajendiran for interrupting the proceedings and disregarding the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

(10) On the 2nd May, 1994, Hon. Speaker named Thiru C. Swaminathan for obstructing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House. Thereafter, the Hon. Speaker announced that as the Member was named from second time in the same session he would absent himself for the remainder of the session under Rule 120 of the Tamil Nadu Legislative Assembly Rules.

XXII. FELICITATION

On the 27th April, 1994, the Hon. Speaker extended a warm and hearty welcome on behalf of the House to Honourable Thiru Yudhisthir Das, Speaker, Orissa Legislative Assembly who was then witnessing the Proceedings of the House from the Speaker's Gallery.

XXIII. CONSTITUTION OF COMMITTEES

The following Committees were constituted for the year 1994-95 on the dates noted against each:

1. Committee on Estimates	5th May 1994
2. Committee on Public Accounts	Do.
3. Committee on Public Undertakings	Do.
4. Committee of Privileges	5th May 1994
5. Business Advisory Committee	13th June 1994
6. Committee on Rules	Do.
7. Committee on Delegated Legislation	Do.
8. House Committee	Do.
9. Committee on Government Assurances	Do.
10. Committee on Petitions	Do.
11. Library Committee	Do.
12. Committee on Papers Laid on the Table	Do.

The names of Members of the above Committees are given in Appendix.

XXIV. PRESENTATION OF COMMITTEE REPORTS.

134 Reports were presented to the House by the various Committees of the House as detailed below:

<i>Sl. No.</i> (1)	<i>Name of Reports</i> (2)	<i>Date of Presentation.</i> (3)
1.	One hundred and Forty-eighth Report of the Committee on Public Undertakings.	19th March 1994.
2.	One hundred and Forty-Ninth Report of the Committee on Public Undertakings.	Do.
3.	One hundred and Fiftieth Report of the Committee on Public Undertakings.	Do.
4.	One hundred and Fifty-First Report of the Committee on Public Undertakings.	Do.
5.	One hundred and Fifty-Second Report of the Committee on Public Undertakings.	Do.
6.	Thirty-Eighth Report of the Committee on Papers Laid on the Table.	25th March 1994
7.	Thirty-Ninth Report of the Committee on Papers Laid on the Table.	Do.
8.	One Hundred and Nineteenth Report of the Committee on Public Accounts.	28th March 1994

<i>Serial No.</i> (1)	<i>Name of Reports</i> (2)	<i>Date of Presentation.</i> (3)
9.	One Hundred and Twentieth Report of the Committee on Public Accounts.	Do.
10.	One Hundred and Twenty-First Report of the Committee on Public Accounts	Do.
11.	One Hundred and Fifty-Third Report of the Committee on Public Undertakings	29th March 1994
12.	One Hundred and Fifty-Fourth Report of the Committee on Public Undertakings.	Do.
13.	Fourteenth Report of the Committee on Estimates.	31st March 1994
14.	Fortieth Report of the Committee on Papers Laid on the Table.	6th April 1994
15.	Forty-First Report of the Committee on Papers Laid on the Table.	Do.
16.	One Hundred and Fifty-Fifth Report of the Committee on Public Undertakings.	7th April 1994
17.	One Hundred and Fifty-Sixth Report of the Committee on Public Accounts.	Do.
18.	One Hundred and Fifty-Seventh Report of the Committee on Public Undertakings	Do.
19.	One Hundred and Twenty-Second Report of the Committee on Public Accounts.	13th April 1994.
20.	One hundred and Twenty-third Report of the Committee on Public Accounts.	Do.
21.	One Hundred and Twenty-fourth Report of the Committee on Public Accounts.	Do.
22.	One Hundred and Twenty-fifth Report of the Committee on Public Accounts.	Do.
23.	Forty-Second Report the Committee on Papers Laid on the Table.	Do.

<i>Serial No.</i> (1)	<i>Name of Reports</i> (2)	<i>Date of Presentation.</i> (3)
24.	Forty-Third Report of the Committee on Papers Laid on the Table.	Do.
25.	Forty-Fourth Report of the Committee on Papers Laid on the Table.	Do.
26.	Forty-Fifth Report of the Committee on Papers Laid on the Table.	Do.
27.	Twenty-Second Report of the Committee on Petitions.	19th April 1994
28.	Twenty-Third Report of the Committee on Petitions.	Do.
29.	One Hundred and Fifty-Eighth Report of the Committee on Public Undertakings.	21st April 1994
30.	One Hundred and Fifty-Ninth Report of the Committee on Public Undertakings.	Do.
31.	One Hundred and Sixtieth Report of the Committee on Public Undertakings.	Do.
32.	One Hundred and Sixty-First Report of the Committee on Public Undertakings.	Do.
33.	One Hundred and Sixty-Second Report of the Committee on Public Undertakings.	Do.
34.	Twenty-Fourth Report of the Committee on Petitions.	22nd April, 1994
35.	Twenty-Fifth Report of the Committee on Petitions.	Do.
36.	Twenty-Sixth Report of the Committee on Petitions.	Do.
37.	Eleventh Report of the Committee on Government Assurances.	26th April 1994.
38.	One Hundred and Sixty-Third Report of the Committee on Public Undertakings.	27th April 1994.
39.	One Hundred and Sixty-Fourth Report of the Committee on Public Undertakings.	Do.

<i>Serial No. (1)</i>	<i>Name of Reports (2)</i>	<i>Date of Presentation. (3)</i>
40.	One Hundred and Sixty-Fifth Report of the Committee on Public Undertakings.	Do.
41.	One Hundred and Sixty-Sixth Report of the Committee on Public Undertakings.	Do.
42.	One Hundred and Sixty-Seventh Report of the Committee on Public Undertakings.	Do.
43.	Ninth Report of the Committee on Delegated Legislation	Do.
44.	Twelfth Report of the Committee on Government Assurances.	Do.
45.	Thirteenth Report of the Committee on Government Assurances.	28th April 1994.
46.	One Hundred and Twenty-Sixth Report of the Committee on Public Accounts.	29th April 1994.
47.	One Hundred and Twenty-Seventh Report of the Committee on Public Accounts.	Do.
48.	One Hundred and Twenty-Eighth Report of the Committee on Public Accounts.	Do.
49.	One Hundred and Twenty-Ninth Report of the Committee on Public Accounts.	Do.
50.	One Hundred and Thirtieth Report of the Committee on Public Accounts.	29th April 1994
51.	Report of the Committee of Privileges.	30th April 1994
52.	One Hundred and Sixty-Eighth Report of the Committee on Public Undertakings.	Do.
53.	One Hundred and Sixty-Ninth Report of the Committee on Public Undertakings.	Do.
54.	One Hundred and Seventieth Report of the Committee on Public Undertakings.	Do.

<i>Serial No. (1)</i>	<i>Name of Reports (2)</i>	<i>Date of Presentation. (3)</i>
55.	One Hundred and Seventy-First Report of the Committee on Public Undertakings.	Do.
56.	One Hundred and Seventy-Second Report of the Committee on Public Undertakings.	Do.
57.	Fourteenth Report of the Committee on Government Assurances.	Do.
58.	One Hundred and Seventy-Third Report of the Committee on Public Undertakings.	2nd May 1994
59.	One Hundred and Seventy-Fourth Report of the Committee on Public Undertakings.	Do.
60.	One Hundred and Seventy-Fifth Report of the Committee on Public Undertakings.	Do.
61.	One Hundred and Seventy-Sixth Report of the Committee on Public Undertakings.	2nd May 1994
62.	One Hundred and Seventy-Seventh Report of the Committee on Public Undertakings.	Do.
63.	One Hundred and Seventy-Eighth Report of the Committee on Public Undertakings.	Do.
64.	One Hundred and Seventy-Ninth Report of the Committee on Public Undertakings.	Do.
65.	One Hundred and Eightieth Report of the Committee on Public Undertakings.	Do.
66.	One Hundred and Eighty-First Report of the Committee on Public Undertakings.	Do.
67.	One Hundred and Eighty-Second Report of the Committee on Public Undertakings.	Do.
68.	One Hundred and Eighty-Third Report of the Committee on Public Undertakings.	Do.
69.	One Hundred and Eighty-Fourth Report of the Committee on Public Undertakings.	Do.

<i>Serial No.</i> (1)	<i>Name of Reports</i> (2)	<i>Date of Presentation.</i> (3)
70.	One Hundred and Eighty-Fifth Report of the Committee on Public Undertakings.	Do.
71.	One Hundred and Eighty-Sixth Report of the Committee on Public Undertakings.	Do.
72.	One Hundred and Eighty-Seventh Report of the Committee on Public Undertakings.	Do.
73.	One Hundred and Eighty-Eighth Report of the Committee on Public Undertakings.	Do.
74.	One Hundred and Eighty-Ninth Report of the Committee on Public Undertakings.	Do.
75.	One Hundred and Ninetieth Report of the Committee on Public Undertakings.	2nd May 1994.
76.	One Hundred and Ninety-First Report of the Committee on Public Undertakings.	Do.
77.	Fifteenth Report of the Committee on Government Assurances.	Do.
78.	One Hundred and Thirty-First to One Hundred and Forty-Second Reports of the Committee on Public Accounts (12 Reports).	3rd May, 1994
79.	One Hundred and Ninety-Second to Two Hundred and Nineteen Reports of the Committee on Public Undertakings (29 Reports).	Do.
80.	Sixteenth Report of the Committee on Government Assurances.	Do.
81.	Seventeenth Report of the Committee on Government Assurances.	Do.
82.	Eighteenth Report of the Committee on Government Assurances.	Do.
83.	Nineteenth Report of the Committee on Government Assurances.	Do.

<i>Serial No.</i> (1)	<i>Name of Reports</i> (2)	<i>Date of Presentation.</i> (3)
84.	Fifteenth Report of the Committee on Estimates.	4th May 1994.
85.	Sixteenth Report of the Committee on Estimates.	Do.
86.	One Hundred and Forty-Third Report of the Committee on Public Accounts.	Do.
87.	One Hundred and Forty-Fourth Report of the Committee on Public Accounts.	Do.
88.	One Hundred and Forty-Fifth Report of the Committee on Public Accounts.	Do.
89.	One Hundred and Forty-Sixth Report of the Committee on Public Accounts.	4th May 1994
90.	Tenth Report of the Committee on Delegated Legislation.	Do.
91.	Twentieth Report of the Committee on Government Assurances.	Do.
92.	One Hundred and Forty-Seventh Report of the Committee on Public Accounts.	5th May 1994.
93.	One Hundred and Forty-Eighth Report of the Committee on Public Accounts.	Do.
94.	Eleventh Report of the Committee on Delegated Legislation.	Do.
95.	Twelfth Report of the Committee on Delegated Legislation.	Do.
96.	Thirteenth Report of the Committee on Delegated Legislation.	Do.

XXV. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 356 papers were laid on the Table of the House the details of which are given below:-

A. Statutory Rules and Orders	120
B. Reports, Notifications and others Papers	236

Total	<u>356</u>
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ANNEXURE

<i>Demand Number and Name.</i>	<i>Date of Discussion</i>	
34 Civil Supplies	4th April 1994	
18 Medical 19 Public Health	5th April 1994	
11 District Administration 1 Land Revenue Department 5 Stamp-Administration 6 Registration 40 Relief on Account of Natural Calamities. 43 Stationery and Printing 45 Compensation and Assignment	6th April 1994 7th April 1994 (Reply)	
3 Motor Vehicles Acts-Administration 39 Road Transport Services and Shipping 57 Capital Outlay on Road Transport Services and Shipping.	7th April, 1994	
32 Housing 33 Urban Development 25 Handlooms and Textiles	Morning Evening	8th April 1994
35 Irrigation 36 Public Works - Buildings 37 Public Works-Establishment and Tools and plant 38 Roads and Bridges 54 Capital Outlay on Irrigation 55 Capital Outlay on Public Works-Buildings 56 Capital Outlay on Roads and Bridges.	11th April 1994	
13 Administration of Justice 14 Jails	13th April, 1994	
17 Education 51 Tamil Development-Culture	18th April, 1994 19th April, 1994 (Reply)	

<i>Demand Number and Name.</i>	<i>Date of Discussion</i>
20 Agriculture 52 Capital Outlay on Agriculture 10 Milk Supply Schemes 22 Animal Husbandry	Morning and Evening 20th April, 1994
2 State Excise Department 15 Police 16 Fire Services	21st April, 1994 22nd April, 1994 25th April, 1994 (Reply)
29 Social Welfare	Morning 25th April, 1994
30 Welfare of the Scheduled Tribes and Castes, etc.	Evening 25th April, 1994
27 Rural Development 48 Water Supply 49 Municipal Administration 44 Forest Department 58 Capital Outlay on Forest	Morning Morning 26th April, 1994 Evening
4 General Sales Tax and other Taxes and Duties-Administrations 12 Administration of the Tamil Nadu Hindu Religious and Charitable Endowments, Act , 1959.	Morning 27th April, 1994 Evening
47 Rural Industries 59 Capital Outlay on Rural Industries.	Morning
24 Industries 53 Capital Outlay on Industries Development 26 Khadi and Village Industries	28th April, 1994 Evening
46 Information and Films Technology 50 Tourism 21 Fisheries 31 Welfare of the Backward Classes, Most Backward Classes and Denotified Communities.	Morning 29th April, 1994 Evening
23 Co-operation 28 Labour including Factories.	Morning 30th April, 1994 Evening

<i>Demand Number and Name.</i>	<i>Date of Discussion</i>
9 Head of State, Ministers and Head Quarters Staff 7 State Legislature 8 Elections 41 Pensions and other Retirement Benefits. 42 Miscellaneous 60 Miscellaneous Capital Outlay 61 Loans and Advances by the State Government.	2nd May, 1994

APPENDIX**COMMITTEE ON ESTIMATES**

(Constituted on the 5th May 1994)

CHAIRMAN:

1. Thirumathi K. Maria - Mul - Aasia

MEMBERS:

2. Hon. Dr. V.R. Nedunchezhiyan,
Minister for Finance (Ex-officio)
3. Thiru K. Selvaraj, Chairman,
Committee on Public Accounts (Ex-officio)
4. Thiru R. Eramanathan, Chairman,
Committee on Public Undertakings (Ex-officio)
5. Thiru M.S.M. Ramachandran
6. Thiru P.V. Rajendran
7. Dr. M. Karuppuswamy
8. Thiru S.M. Krishnan
9. Dr. K. Gopal
10. Thirumathi R. Shyamala
11. Thiru V. M. Subramanian
12. Selvi L. Sulochana
13. Thiru V. Thambusamy
14. Thiru R. Palanisamy
15. Thiru A. Papa Sundaram
16. Thiru V. Periyasamy
17. Thirumathi V. G. Manimegalai
18. Thiru K. A. Manoharan
19. Thiru D. Veliah.

COMMITTEE ON PUBLIC ACCOUNTS

(Constituted the 5th May, 1994)

CHAIRMAN:

1. Thiru K. Selvaraj

MEMBERS:

2. Hon. Dr. V. R. Nedunchezian,
Minister for Finance (Ex-officio)
3. Thirumathi K. Mariya-Mul-Aasia (Ex-officio)
4. Thiru R. Eramanathan (Ex-officio)
5. Dr. M. Ammamuthu Pillai
6. Thirumathi K. M. Kalaiselvi
7. Thiru Kanchi Panneerselvam
8. Dr. M. Kalirajan
9. Dr. V. Saroja
10. Thiru A.K.C. Sundaravel
11. Thirumathi S. Sundarambal
12. Thiru S. Danielraj
13. Thiru V. Dhandayuthapani
14. Thiru A. Deivanayagam
15. Thiru V. Palanisamy
16. Thiru G. Palanisamy
17. Dr. S. Manimegalai
18. Thirumathi Ramani Nallathambi
19. Dr. A. Sridharan

COMMITTEE ON PUBLIC UNDERTAKINGS

(Constituted on the 5th May, 1994)

CHAIRMAN

1. Thiru R. Eramanathan

MEMBERS

2. Thirumathi K. Maria-Mul-Aasia,
Chairman, Committee on Estimates (Ex-officio)
3. Thiru K. Selvaraj,
Chairman, Committee on Public Accounts (Ex-officio)
4. Thiru S. Andi Thevar
5. Thiru S. Arumugam
6. Thiru K. R. Ramasamy Ambalan
7. Thirumathi Karpagam Ilango
8. Thiru C. Krishnan
9. Thiru C. Kulandaivelu
10. Thiru Sanjay Ramasamy
11. Thiru A. T. Chellasamy
12. Thiru T. Sezhian
13. Dr. M. P. Sekar
14. Thiru S. M. Durai
15. Thirumathi B. Nirmala
16. Thiru P. Ponnusamy
17. Thiru B. Ranganathan
18. Thiru S. S. Ramasubbu.

COMMITTEE OF PRIVILEGES

(Constituted on the 5th May, 1994)

CHAIRMAN

1. Hon. Thiru S. Gandhirajan (Deputy Speaker)

MEMBERS

2. Hon. Dr. V. R. Nedunchezhiyan, Leader of the House, (Ex-officio)
3. Thiru S. R. Balasubramoniyam, Leader of the Opposition (Ex-officio)
4. Thiru O. S. Amarnath
5. Thiru A. Ekambara Reddy
6. Thiru P. Kaliyaperumal
7. Thiru K. Kuppan
8. Thiru V.P. Chandrasekar
9. Dr. S. Sundararaj
10. Thiru C. K. Thamizharasan
11. Thiru K. Thavasi
12. Thiru R. Appu Nadesan
13. Thiru T. Moorthy
14. Thiru E. Ravikumar
15. Thiru K. P. Raju
16. Dr. P. Veerapandiyan
17. Thiru M. Venkatarama Reddy

BUSINESS ADVISORY COMMITTEE

(Constituted on the 13th June, 1994)

CHAIRMAN:

1. Hon. Thiru R. Muthiah,
Speaker.

MEMBERS:

2. Hon. Dr. J. Jayalalitha,
Chief Minister.
3. Hon. Dr. V. R. Nedunchezhiyan,
Minister for Finance (Leader of the House).
4. Hon. Thiru K. A. Krishnasamy,
Minister for Law.
5. Hon. Thiru S. D. Somasundaram,
Minister for Revenue.
6. Hon. Thiru S. Muthusamy,
Minister for Health
7. Hon. Thiru S. Gandhirajan,
Deputy Speaker.
8. Thiru S. R. Balasubramoniyam,
Leader of the Opposition.
9. Thiru S. Jayakumar,
Chief Government Whip.
10. Thiru M. Sundaradoss
11. Thiru A. Selvarasan
12. Thiru Elamvazhuthi
13. Thiru V. Thambusamy
14. Thiru S. Thirunavukkarasu
15. Thiru G. Palanisamy
16. Thiru S. Andi Thevar
17. Thiru C. K. Thamizharasan

COMMITTEE ON RULES
(Constituted on the 13th June 1994)

CHAIRMAN:

1. Hon. Thiru R. Muthiah,
Speaker.

MEMBERS:

2. Hon. Dr. V. R. Nedunchezhiyan,
Leader of the House.
3. Hon. Thiru K. A. Krishnasamy,
Minister for Law.
4. Hon. Prof. K. Ponnusamy,
Minister for Education.
5. Hon. Thiru S. Gandhirajan,
Deputy Speaker.
6. Thiru S. R. Balasubramoniyam,
Leader of the Opposition.
7. Thiru S. Jayakumar,
Chief Government, Whip.
8. Thiru M.M.S. Abul Hassan.
9. Thiru C. Dhamotharan
10. Thiru M. Natesan
11. Thiru R. Palanisamy
12. Thiru R. P. Paramasivam
13. Dr. J. Parandhaman
14. Thiru Polur Varadhan
15. Dr. V. Purushothaman
16. Thiru S. Ramachandran
17. Thiru R. Singaram

COMMITTEE ON DELEGATED LEGISLATION
(Constituted on the 13th June 1994)

CHAIRMAN:

1. Hon. Thiru S. Gandhirajan, Deputy Speaker

MEMBERS:

2. Thiru J. Balagangadharan
3. Thiru K. Balasubramanian
4. Dr. (Thirumathi) Beatrix D' Souza
5. Thiru K. Dharmalingam
6. Thiru K. S. Duraimurugan
7. Thiru K.P. Manivasagam
8. Thiru K.P.Munuswamy
9. Thiru A. Pauliah
10. Thiru S. Puratchimani
11. Thiru K. V. V. Rajamanickam
12. Dr. (Thirumathi) M. Seeniamma

HOUSE COMMITTEE
(Constituted on the 13th June 1994)

CHAIRMAN:

1. Hon. Thiru S. Gandhirajan, Deputy Speaker.

MEMBERS:

2. Thiru R. Kodimari
3. Dr. D. Kumaradas
4. Thiru C. Manickam
5. Thiru R. Murugaihpandian
6. Thiru N. Panneerselvam
7. Thiru M. Poorasamy
8. Thiru N. R. Rajendiran
9. Thiru H. M. Raju
10. Thiru O. R. Ramachandran
11. Thiru C. Ramaswami
12. Thiru K. Rasan Babu alias Thanigai Babu
13. Thirumathi D. Sakkubai Devaraj
14. Thirumathi A. T. Saraswathi
15. Thirumathi P. Saraswathi
16. Thiru S. Shanmuganathan
17. Thiru K. Singaram
18. Thiru M. Venkatarama Reddy

COMMITTEE OF GOVERNMENT ASSURANCES

(Constituted on the 13th June 1994)

CHAIRMAN:

1. Thiru K.K. Chinnappan

MEMBERS:

2. Thiru K. Arjunan
3. Thiru A. Arivalagan
4. Thiru S. Asaimani
5. Thiru T. K. Radhakrishnan
6. Dr. E. Ramakrishnan
7. Thiru V. Kannan
8. Thiru Singai Govindarasu
9. Thiru M. Sundarasami
10. Thiru A. Chelladurai
11. Thiru N. S. Palanisamy
12. Dr. Jaison Jacob

COMMITTEE ON PETITIONS
(Constituted on 13th June 1994)

CHAIRMAN

1. Thiru S. Jayakumar
Chief Govt. Whip

MEMBERS:

2. Thiru M. Dhanapal
3. Thiru A. Subburathinam
4. Thiru K.V.S. Mohanan
5. Thiru J. Panneerselvam
6. Thiru N.R. Sivapathy
7. Thirumathi K. Palaniammal
8. Thiru P. Periasamy
9. Thirumathi J. Logambal
10. Dr. M. Moses
11. Thiru S. V. Shanmugam

LIBRARY COMMITTEE
(Constituted on the 13th June, 1994)

CHAIRMAN:

1. Hon. Thiru R. Muthiah, Speaker.

MEMBERS:

2. Thiru K. Srinivasan
3. Selvi G. Malliga
4. Thiru S. X. Rajamannar
5. Thiru V. K. Chinnasamy
6. Thiru K. Munivenkatappan
7. Thiru T. Sathiah
8. Thiru V. K. Lakshmanan
9. Thiru H. M. Raju
10. Thiru A. Selvarasan

COMMITTEE ON PAPERS LAID ON THE TABLE
(Constituted on the 13th June 1994)

CHAIRPERSON:

1. Thirumathi Zeenath Sheriffudeen

MEMBERS:

2. Thiru S. Anbalagan
3. Thiru M. Andi Ambalam
4. Dr. S. Arokiyasamy
5. Thiru Elamvazhuthi
6. Thirumathi N. Kanagavalli
7. Thiru M. Govindaraju
8. Thiru K. Chinnasamy
9. Thiru A. K. Srinivasan
10. Thiru K. Thangamuthu
11. Thiru V. Balasubramanian
